

IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 364 of 2018

Pramila Devi Appellant
Versus
The State of Jharkhand and others Respondents
With

L. P. A. No. 196 of 2019

Meena Devi Appellant
Versus
The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellant : Mr. Rajeeva Sharma, Sr. Advocate (in LPA No. 364/18)
For the Appellant : Mr. Manoj Tandon, Advocate (in LPA No. 196/19)
For the State : Mr. Mohan Kr. Dubey, A.C. to A.G. (in LPA No. 364/18)
For the State : Mr. Sachin Kumar, A.A.G.-II (in LPA No. 196/19)

Oral Order

14 / Dated: 24.06.2020

As prayed on behalf of the State on the ground of non-availability of learned Advocate General, by way of last indulgence, put up these matters on 30.06.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

VK/A.K.Tiwari